

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 29th day of November, 2000

Original Application No.243 of 1993

CORAM :-

Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Chandra Pal S/o Late Shri Ram Prasad,

R/o Village & Post-Thulai,

District-Aligarh.

(Sri SM Saggi, Advocate)

..... Applicant

Versus

1. Union of India through the Chief Post Master General U.P. Circle, Lucknow.
2. Post Master General, Agra.
3. Senior Superintendent of Post Offices, Aligarh.
4. Superintendent of Post Offices, Aligarh.

(Km. Sadhna Srivastava, Advocate)

..... Respondents

O R D E R (O_r_a_1)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

The applicant was serving as EDDA in the Post Office. He appeared in the examination of Village Postman in 1990. The applicant was declared successful alongwith other candidates on 9-7-1990. He completed training and joined his post as Postman on 1-8-1990. However, he was relieved from duty on 7-3-1991 and thereafter his services were terminated on the ground that there was a mistake in tabulation of the marks and that he had secured 20 marks and in tabulation sheet it was shown as 40 marks, which was ~~rejected~~ ^{Corrected} subsequently and the orders were passed. The applicant challenged the order of termination in this Tribunal in OA

No.1330/1991 which was decided finally on 4-11-1992 and the order was set aside and the respondents were directed to consider the matter again after giving notice to the applicant. The applicant thus was given a show cause notice and thereafter the impugned order has been passed. Learned counsel for the applicant has submitted that though opportunity to submit application and representation was given to the applicant, it was not effective opportunity of hearing. However, we are not convinced with the submission. No malafide has been alleged by the applicant against any body. It appears that under some mistake ^{figure} 20 ~~marks~~ was mention as 40 which was corrected subsequently. We do not find any good ground for interference by this Tribunal against the action taken. The application is accordingly rejected having no merit. There shall be no order as to costs.



Member (A)



Vice Chairman

Dube/